

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. †891  
TO BE ANSWERED ON 29<sup>TH</sup> NOVEMBER, 2024**

**QUALITY OF ESSENTIAL MEDICINES**

**†891: SMT. SANJNA JATAV:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the quality of more than 50 medicines including paracetamol which are sold in market are not in accordance with the prescribed standard of Central Drugs Standard Control Organisation (CDSCO) and if so, the details thereof;
- (b) whether important medicines which are used in daily life as Pan-D and medicines for blood pressure, diabetes, vitamin, stomach infection, calcium have been failed in quality standard;
- (c) if so, the details thereof alongwith the names of the manufacturing companies of such medicines; and
- (d) whether the Government has blacklisted these companies and if so, the details thereof?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SMT. ANUPRIYA PATEL)**

(a) to (d): List of drugs of various companies, which are declared Not of Standard Quality/ Spurious/ Misbranded/ Adulterated by the Central Drugs Testing Laboratories is regularly uploaded and available on the website of Central Drugs Standard Control Organization (CDSCO) under the heading of Drug Alert ([www.cdsc.gov.in](http://www.cdsc.gov.in)). In the cases concerning quality or safety of drugs as and when reported, actions are taken by the licensing authorities concerned under the provisions of Drugs and Cosmetics Act 1940 and its Rules including prosecution in the appropriate Court of law.

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